

(b) Annual demand as it existed in the last five years cannot be compiled as it would be made up of a large number of individual estimates and enquiries involving both private and

public sectors. However, the foreign exchange earned by export of machinery during the last five years is as indicated below:—

(Rs. in lakhs).

	1961-62	1962-63	1963-64	1964-65	1965-66	1966-67*
Machinery other than electric	258	241	277	401	476	526
Machinery (electric)	102	129	157	246	320	438

(*upto Feb., 1967- only.)

Licence for Mining in Goa

4122. Shri Shinkre: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether Government are aware that there is too much dissatisfaction among Goans regarding the licencing policy of Government refusing new licences for the exploration of mines in Goa;

(b) whether this policy has deprived new enterprising Goans of exploration of mines and favoured the old privileged class of mine-owners who are instrumental in stabilising former Portuguese regime in Goa; and

(c) whether Government propose to consider sympathetically applications for the exploration of new mines from genuine political sufferers who lost their professional careers during the foreign struggle?

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): (a) and (b). Mineral Concessions including prospecting licences are granted in Goa in accordance with the provisions of the Mines and Minerals (Regulation and Development) Act, 1957. Each application is considered on merits and no distinction is made between existing and prospective mine-owners.

(c) So far, no application from any political sufferer has been received by the Government of Goa. However, if any such application is received, it will be considered on merits in ac-

cordance with the provisions of the Mines and Minerals (Regulation and Development) Act, 1957 and the rules framed thereunder.

Pelletisation Plant in Goa

4123. Shri Shinkre: Will the Minister of Steel, Mines and Metals be pleased to state:

(a) names of the mine-owners who have been granted licences for erecting pelletisation plant in Goa;

(b) the total amount of foreign exchange sanctioned for the import of machinery for each plant;

(c) the production capacity of each pelletisation plant;

(d) whether any such plant has started production of pellets and affected consequent exports; and

(e) the difficulties faced by the licencees who have not so far been able to erect their plants?

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) No licence is required for the setting up of pelletisation plants under the Industries (Regulation and Development) Act, 1957. Government have, however, approved the schemes of two private parties, M/S Chowgule & Co. Private Limited and M/S V. M. Salagnocor & Brother Private Limited, for setting up pelletisation plants in Goa.